

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-238(ND)/2018

In the matter of:

M/s. Jai Bhole Steel Works ...Applicant
Vs.
M/s. Oliver Engineering Pvt. Ltd. ...Respondent

SECTION: Under Section 9 of IBC Code, 2016

Order delivered on 28.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

Mr. Ajay Garg & Mr. Mahesh
Sharma, Advs.


For the Respondent

Mr. Puneet Singh Bindra & Ms.
Akshita Gupta, Advs.

ORDER

Ld. Counsel for the applicant present. The Ld. Proxy Counsel appearing in the matter states that main counsel for respondent is before Hon'ble High Court, but makes a statement that they have instructions to settle the matter. Hence are directed to send proposal to the Ld. Counsel for the applicant within ten days from today. For further consideration on 12th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**